

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
SUNDARARAJA MILLS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SUNDARARAJA MILLS LIMITED
2.	Date of incorporation of corporate debtor	11 <sup>th</sup> June, 1937
3.	Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act 1956 and Registered with Ministry of Corporate Affairs RoC –Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111TZ1937PLC014821
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: No. Soundararaja Buildings G.T.N. Salai Dindigul TN 624005, India.
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced: 26/08/2022 Order Receipt through E-mail: 15/10/2022
7.	Estimated date of closure of insolvency resolution process	13/04/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mutharasapuram Ganesan Chandrasekaran IBBI/IPA-003/IP-N00337/2021-2022/13620
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No 104, Tiana, House Of Hiranandani, Near Marina Mall, 5/63 OMR, Egattur, Chegalpattu, Chennai, Tamil Nadu-600130 Email: <a href="mailto:sekaranirp@gmail.com">sekaranirp@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: BKC Centre, 31-E, Laxmi Indl. Estate, New Link Road, Andheri (W), Mumbai - 400053 Process Email ID: <a href="mailto:sundararajamills.ibc@gmail.com">sundararajamills.ibc@gmail.com</a>
11.	Last date for submission of claims	29/10/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.32
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. SUNDARARAJA MILLS LIMITED on 26/08/2022 and the same was receipt through E-mail on 15.10.2022

The creditors of M/s SUNDARARAJA MILLS LIMITED are hereby called upon to submit their claims with proof on or before 29/10/2022 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA (the said clause is not applicable).

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 15/10/2022  
Place: Mumbai

**Mutharasapuram Ganesan Chandrasekaran**  
(Interim Resolution Professional)



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